#### [Shri K. P. Singh Deo]

Administrative Reforms Notification G.S.R. No. 144(E), dated the 8th March, 1985, publishing a corrigendum to Notification G.S.R. No. 102(E), dated the 26th February, 1985, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed Library. See No. LT—595!85].

Report and Accounts (1983-84) of the Special Organising Committee IX Asian Games and related papers.

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS (SHRI R K. JAICHANDRA SINGH): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

- (i) Annual Report and Accounts of the Special Organising Committee IX Asian Games, New Delhi, for the year 1983-84, together with the Auditors' Report on the Accounts.
- (ii) Review by Government on the Annual Report.
- (iii) Statement giving reasons for the delay in laying the papers mentioned at (i) above. [Placed in Library for (i) to (iii) See No. LT— 597/85].

Report on the measures taken by the Central Government and the State Governments in pursuance of the provisions of the Protection of Civil Rights Act, 1955.

SHRI K. P. SINGH DEO: Sir, on behalf of Shrimati Ram Dulari Sinha, I beg to lay on the Table a copy (in English and Hindi) of the Annual Report on the measures taken by the Central Government and the State Governments in pursuance of the provisions of the Protection of Civil Rights Act, 1955, during the year 1983, under sub-section (4) of section 15A of the said Act. [Placed in Library. See No. LT-666/85].

## I. Amendment to the Arms Rules, 1962.

### II. Arms (Amendment) Rules, 1985

SHRI K.P. SINGH DEO: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs,

under sub-section (3) of section 44 of the Arms Act, 1959:—

- (i) G.S.R. No. 673(E), dated the 19th September, 1984, publishing an amendment to the Arms Rules, 1962. [Placed in Library.]
  - (ii) G.S.R. No. 283(E), dated the 18th March, 1985, publishing the Arms (Amendment) Rules, 1985. (Placed in Library. See No. LT—598|85 for (i) and (ii above].

# Re. SUPPLY OF HINDI VERSION OF PAPERS TO M.Ps.

श्री हक्मदेव नारायण यादव (विहार): श्रोमन, मरा एक पाइन्ट ग्राफ ग्रार्डर है। मेरा ब्यवस्था काप्रश्नयह हैकि राज्य सभा की नियमावली में यह साफ उद्धत किया गया है कि सदस्यों श्रंग्रेजी की प्रति के साथ-साथ हिन्दी की प्रति भी दी जाएगी ग्रीर मैंने यह पता किया है कि जब नियमाविल उपबन्ध है तो बार-बार कहने के बावजद भी राज्य सभा के 23 मार्च. 1985 के प्रकाशन संख्या संसदीय 28724. भाग-2 में यह लिखा है कि इस प्रकाशन का हिन्दी सदस्य रूपान्तर चाहेंगे वह उनको दे दिया जाएगा । श्राप जानते हैं कि श्रंग्रेजी और हिन्दी, दोनों में यह साथ-साथ मित्रता च हिए। लेकित संग्रेजी में हैं, हिन्दी के बारे में कहते हैं कि विलम्ब से किया जाएगा। ग्रगर मागेंगे तो बाद में दे दिया जाएगा । मैं यह मानता हं कि हमारी नियमावली में जो उपबंध है, उसके होते *हुए* भी यह बहुत गलत परम्परा चल रही है ।

MR. CHAIRMAN: I will look into it.

### DEMAND FOR A STATEMENT FROM THE GOVERNMENT ON THE INVES-TIGATIONS INTO THE MURDER OF A SOVIET DIPLOMAT.

SHRI SURESH KALMADI (Maharashtra): Sir, we would like to have a statement from the Government  $a_S$  to what happened to the investigations into the case of murder of a Soviet diplomat in

Delhi So many days have passed and we still do not know who the murderer is. We would like to have a statement from the Home Minister.

SHRI GURUDAS DAS GUPTA (West Bengal): Since the House adjourns tomorrow, we would like to have a statement on this matter from the Government.

### REFERENCE TO THE COMMUNIQUE ISSUED AFTER THE VISIT OF FOREIGN SECRETARY TO SRI LANKA.

GURUPADASWAMY SHRI M. S. (Karnataka): With your permission, I would like to draw the attention of the Government and the House the communique issued by the Foreign Secretary, Shri Bhandari, and Government of Sri Lanka vesterday after discussions. the tetrate in the

According to the communique, certain disturbing things have come out. There seems to be a change, a shift, original position regarding **T**amilians in Sri Lanka. It is said that unless there is termination violence and end of hostilities, there cannot be resumption of political dialogue or negotiation with political parties there. I think this is definitely a change, a shift and let-down by us so far as the issue of Tamilians in Sri Lanka is concerned. In the past, as you know, we took the position that violence is due to the fact there was a breakdown of political negotiations; there was a breakdown of talks and there was breakdown of round-table conference. Now the whole thing is being reversed when it is said that unless hostilities cease, terrorism violence end, there is no resumption of talks or negotiations in this matter.

Secondly, much more disturbing thing is, Mr. Thondaman has that no useful purpose is served in talking to political parties. But this was not the position before.

there is an agreement between political parties-this was our stand-therecannot be any political solution found.

Sir, the Sri Lanka Press has gone on record—you can see this in the Press reports—the Sri Lanka Press has said that Shri Bhandari has been very useful, more useful, than the previous representative, Shri G. Parthasarathy, in this matter...

SHRI V. GOPALSWAMY Nadu). He has sold out our interests. Mr. Bhandari has sold out our inour interests, the Tamil's interests.

SHRI M. S. GURUPADASWAMY: There is a comment that Shri G. Parthasarathy was very rigid, irreconcilable, whereas, Shri Bhandari been very flexible, very responsive, to their stand. Sir, one can easily under. stand that there is a perceptible shift to our disadvantage and that shift has been accorded consent by Shri Bhandari, our representative there.

Thirdly, Sir,—lastly—I would like confirm Government to please whether Shri Bhandari has with the Sri Lanka Government that the Government of India has no objection for multi-racial settlements in the North and in the East. This is in the Press. The Sri Lanka Government has almost decided to dilute the population of Tamils there. This very serious and would bring about a demographic shift. I would like know whether our representative, Shri Bhandari, has agreed to this. If he has, then, is a very very dangerous matter. Sir, I wish the Prime Minister had been here to listen to my few marks.

I would like to end by saying that there has been a considerable change in our attitude in this regard. The precondition which has been agreed to by Shri Bhandari that there should be a cessation of violence, end of violence, termination of violance, before talks begin, I think, is a very